



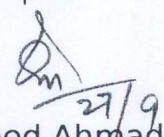
Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

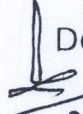
Subject:- Abolition of affidavits in respect of fifty one (51) services provided by various departments/ organizations.

CIRCULAR

General Administration Department vide Government Order No. 276-GAD of 2017 dated 06.10.2017 issued by the General Administration Department has done away with the requirement of filing affidavits in respect of 51 Services provided by various departments / organizations. The concerned and various Departments have introduced new proformas in lieu of surety bond and affidavit to be submitted by the retiring Government Servant for obtaining NDC in respect of Car/Scooter Advance/HBA. It has been observed that various offices under the direct administrative control of Department of Law, Justice and Parliamentary Affairs while submitting such cases still use Surety Bonds and affidavits for the sad purpose, which is in violation of the mandate of the Government Order No. 276-GAD of 2017 dated 06.10.2017.

Accordingly, Registrar General, J&K High Court, Srinagar/ all the HoD's under the administrative control of the Department of Law, Justice and Parliamentary Affairs/ Presiding Officer, MACT, Jammu / Srinagar/Additional Judge, TADA/POTA, Srinagar/Member Secretary, J&K State Legal Services Authority, Srinagar/Secretary, J&K State Human Rights Commission, Srinagar/Secretary, J&K State Accountability Commission, Srinagar/Administrative Officer, Advocate General, J&K, Srinagar are requested to furnish all the cases regarding issuance of NDC as per the enclosed proformas.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer


27.09.2018

NO: LD (A) 2018/80

Dated: -27-09-2018

Copy to the:-

1. Registrar General, J&K High Court, Srinagar.
2. Presiding Officer, MACT, Jammu/Srinagar.
3. Additional Judge, TADA/POTA, Srinagar.
4. Member Secretary, J&K State Legal Services Authority, Srinagar.
5. Director Litigation, Kashmir/Jammu. He/She is requested to kindly inform all the Public Prosecutors/Additional Public Prosecutors of respective Division.
6. Secretary, J&K State Human Rights Commission, Srinagar.
7. Secretary, J&K State Accountability Commission, Srinagar.
8. Administrative Officer, Advocate General, J&K, Srinagar.
9. I/C website, Department of Law, Justice and Parliamentary Affairs.
10. Concerned file.